

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 441/AT/2019

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Fatehgarh-II Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Fatehgarh-II Transco Limited (FTL)

Respondent : ReNew Solar Energy (Jharkhand Four) Pvt. Ltd. and Ors.

Date of Hearing : 10.1.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri B.Vamsi, FTL
Shri Mani Kumar, FTL
Ms. Aarushi, FTL

Record of Proceedings

The Representative of the Petitioner submitted that Power Grid Corporation of India Limited has been selected as successful bidder in the Tariff Based Competitive Bidding Process conducted by the Bid Process Coordinator (BPC), namely, PFC Consulting Limited for selection of bidder to acquire Transmission Service Provider to establish Transmission System for "Transmission System associated with LTA applications from Rajasthan SEZ Part-B" on Build, Own, Operate and Maintain basis. Pursuant to bidding, Letter of Intent was issued to Power Grid Corporation of India Limited on 11.9.2019 and it acquired Fatehgarh-II Transco Limited on 14.10.2019 upon execution of Share Purchase Agreement. Accordingly, the instant Petition has been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003. The Representative of the Petitioner requested to adopt the transmission tariff discovered through competitive bidding process.

2. After hearing the Representative of the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**